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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ O.M.P.(I) (COMM.) 202/2022, IA 9821/2022 (leave to file additional documents)

IREO PRIVATE LIMITED & ORS Petitioners

Through: Mr.Mohit Mathur, Sr.Advocate

with Mr. Sameer Chaudhary, Mr. Aaryan Sharma, Ms.Ruchi Kumar, Mr.Surya Prakash Khatri and Mr.Sumit Mishra,

Advocates.

versus

VIBHOR HOME DEVELOPERS PVT

LTD & ORS

Through: Mr. Rajeev K. Virmani,

Sr.Advocate with Mr.Ankit Virmani, Mr. M. Chandra

Sekhar, Mr. Mohit Dang,

..... Respondents

Advocates for R-1 and 2.

Mr.Atul Bhuchar, Advocate for

R-3.

CORAM: HON'BLE MS. JUSTICE MINI PUSHKARNA

% ORDER 04.07.2022 O.M.P.(I) (COMM.) 202/2022

1. This Court is informed that an application for recalling of the Order dated 14.02.2022 passed by the Hon'ble Division Bench of this Court in W.P.(C) 2785/2022 has been filed, which is listed for hearing on 06.07.2022.





- 2. Mr. Mohit Mathur, learned Senior Advocate appearing on behalf of the petitioner has invited the attention of this Court to letter dated 14.02.2022 issued by the respondent No.1, wherein there is a reference to the Settlement Agreement dated 12.07.2021, as well as Memorandum of Understanding executed between the parties, which according to the learned Senior Advocate refers to the MOU dated 14.07.2021, which has been suppressed by the respondent.
- 3. The sealed envelope containing the purported MOU dated 14.07.2021 may be produced before the Hon'ble Division Bench.
- 4. Renotify on 18.08.2022.

MINI PUSHKARNA, J

JULY 4, 2022/PB